

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2440
TO BE ANSWERED ON 10.08.2023

Protection of Rhesus Macaques

2440. SHRI SYED NASIR HUSSAIN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware that the recent removal of protection to the indigenous wildlife species Rhesus Macaques that they had for over fifty years, can lead to their exploitation for experiments, meat, to be used as pets and other cruel purposes and if so the details thereof;
- (b) whether Government will reinstate and strengthen the protection of Rhesus Macaques under the Wild Life (Protection) Amendment Act, 2022, and if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The provisions of Wild Life (Protection) Act, 1972 are not applicable to Rhesus Macaque.
- (b) and (c) The Wild Life (Protection) Act, 1972 empowers the Central Government to amend any schedule or add or delete any entry to or from any Schedule, as and when such need arises. The Ministry does not have any such proposal to add Rhesus Macaque in Schedule I or Schedule II of the Act.
